

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (d) Yes, Sir. During the Home Secretary Level Talks between India and Pakistan which was held on 28-29 March, 2011 in New Delhi, Indian delegation handed over the list of Most Wanted Fugitives to the Pakistani Delegation. However, subsequently, it was discovered that two of those indicated as most wanted in the list had earlier been arrested by the Mumbai Police and the Mumbai Unit of CBI respectively, but they were also figured in the lists of most wanted fugitives which was handed over to Pakistan Delegation.

Life convicts languishing in jails

2404. DR. YOGENDRA P. TRIVEDI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many people are locked up in jails against whom death sentence is pronounced and upheld by High Court and there is no appeal to Supreme Court or the appeal to Supreme Court is dismissed;

(b) for how long they are languishing in jail; and

(c) whether Government proposes to resort to other methods of ending life like injection in the absence of adequate number of hangmen and hanging by neck has become outdated and cruel?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) No such data is maintained centrally. However, as informed by NCRB, 377 convicts are lodged in various jails facing death penalty in the country as on 31.12.2009.

(c) The Law commission of India has, *inter-alia*, recommended that section 354(5) of Cr.P.C. be amended by providing an alternative mode of execution of death sentence by administering lethal injection until the accused is dead. Criminal Law and Criminal Procedure are on the Concurrent list of Seventh Schedule to the Constitution of India and the same are administered by the State Governments. Implementation of recommendations is subject to receipt of views of the State Governments and Central Government taking a holistic view on the recommendation and views of the State Government. No time frame can be fixed in this regard.

Mistake in list of fugitives given to Pakistan

2405. SHRI R.C. SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Ministry has tried to find out the mistakes which crept into the list of 50 most wanted fugitives given to Pakistan;

(b) if so, the details thereof; and

(c) what action the Ministry has taken on the officials concerned for their laxity?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) Yes Sir. During the Home Secretary Level Talks between India and Pakistan which was held on 28-29 March, 2011 in New Delhi, Indian delegation handed over the list of Most Wanted Fugitives to the Pakistani Delegation. However, subsequently, it was discovered that two of those indicated as most wanted in the list had earlier been arrested by the Mumbai Police and the Mumbai Unit of CBI respectively, but they were also figured in the lists of most wanted fugitives which was handed over to Pakistan Delegation. The concerned official responsible for such lapse has been placed under suspension and two of his supervisory officers have been transferred.

National Migration Policy

2406. DR. E.M. SUDARSANA NATCHIAPPAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has proposal to formulate 'National Migration Policy' covering regular and irregular migration;

(b) if so, is there any data collection to know how many irregular and regular migrations are happening in every State; and

(c) if not, what Government intends to do to meet International Convention requirement?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) India, as a matter of policy, does not support any kind of illegal migration either into its own territory or illegal migration of its citizens to foreign territories. To facilitate orderly migration, India has a robust visa regime in place to enable lawful inward movement of persons including professionals and skilled work force, business persons, students and foreign tourists. Curbing illegal migration is also a priority. Existing institutional and legal mechanisms, strengthening of infrastructure to regulate/control cross-border movement and bilateral/multi-lateral consultations, etc. seek to address the challenge of illegal cross-border movements.

(b) and (c) The Bureau of Immigration under Ministry of Home Affairs is the nodal agency for immigration matters. It also collects and maintains data about country-wise arrival, departure, port of entry and other information about the foreigners like nationality, purpose of visit etc. Data about State-wise registration of the foreigners is also maintained. Moreover, data about violation of immigration related laws by the foreigners, overstay, arrests and deportation of foreigners is also maintained.